

owners or to compensate them for their losses?

The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). On September 27, 1962, some Indian nationals of village Pyrdiwah took their cattle for watering to the Pyian river. Some Pakistani nationals armed with daos, lathis and spears trespassed into Indian territory near Suplanghat, District United K & J Hills and forcibly drove away 49 head of cattle.

Protests have been lodged, under the Ground Rules Agreement, with the Pakistan authorities at the Sector Commander's as well as at District Officer's level. The Government of Assam have also lodged a protest with the East Pakistan Government demanding return of the stolen cattle to the owners, through the Commander of the Indian Border Out Post.

Film Institutes

287. Shri Hem Raj: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of students who have joined the Film Institute of India at Poona in 1962-63; and

(b) the number of staff engaged so far and the annual expenditure incurred on it?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) 38.

(b) 126.

Actual expenditure on staff

	Rs.
1960-61	63,000
1961-62	.. 2,27,300
1962-63 (for 6 months)	.. 1,40,200
(1-4-62 to 30-9-62)	

Recognition of Unions

**288. { Shri Buta Singh:
Shri Gulshan:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that according to the Code of Discipline a union which had been de-recognised for any illegal act could regain its recognition only after its membership has been verified by the Labour Ministry;

(b) if so, whether any such verifications were made of the unions de-recognised in 1960 and re-recognised in September, 1961 in the Posts and Telegraphs, Civil Aviation, Defence, Railways and Central Public Works Department; and

(c) if not, on what basis the unions were re-recognised?

The Minister of Labour in the Ministry of Labour and Employment (Shri Jaisukhlal Hathi): (a) A union de-recognised for breaches of the Code of Discipline can claim re-recognition after a period of one year or, in certain circumstances, two years, provided during this period it has not been found guilty of any fresh violation of the Code and is still in majority. In some cases verification of membership may not be necessary.

(b) The question does not arise, as the Unions referred to were not de-recognised under the Code of Discipline.

(c) In accordance with the Government's decision that "the recognition of the Unions, which was withdrawn for their participation in the Central Government employees strike of July 1960, should be restored on the terms and conditions applicable at the time of withdrawal."

Civilian Psychologists in Defence

289. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) whether it is a fact that Second Pay Commission had recommended